

आयकर अपीलीय अधिकरण, राँची न्यायपीठ, राँची

**IN THE INCOME TAX APPELLATE TRIBUNAL RANCHI BENCH, RANCHI
BEFORE SHRI GEORGE MATHAN, JM & SHRI RATNESH NANDAN SAHAY, AM**

आयकर अपील सं./ITA No.37/RAN/2024

(निर्धारण वर्ष / Assessment Year :2015-2016)

Sukun Vincom Private Limited 9, Lal Bazar Street, 3 rd Floor, Kolkata, West Bengal-700001	Vs.	ITO, Ward-1(2), Ranchi
स्थायी लेखा सं./PAN No. : AAPCS 2490 E		
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)
निर्धारिती की ओर से /Assessee by	:	None
राजस्व की ओर से /Revenue by	:	Shri Rajib Jain, CIT-DR
सुनवाई की तारीख / Date of Hearing	:	09/10/2025
घोषणा की तारीख/Date of Pronouncement	:	09/10/2025

आदेश / O R D E R

Per Bench :

This is an appeal filed by the assessee against the order passed by the Id.CIT(A), National Faceless Appeal Centre (NFAC), Delhi, dated 15.12.2023 for the assessment year 2015-2016.

2. None appeared on behalf of the assessee. Shri Rajib Jain, Id. CIT-DR appeared on behalf of the revenue.

3. We have considered the submissions of the Id. CIT-DR. Admittedly, the assessee has not represented its case before the Id. the AO nor provided any details with regard to its claim. In absence of genuineness of transaction, creditworthiness and verification of source of funds, the could not verify the investments made in Unlisted Equities during the period under consideration. As mentioned earlier, these are basically ex-parte order before the AO. This being so, in the interest of justice and so as to grant the assessee opportunity to substantiate its case, the issues in this appeal

are restored to the file of the Id. AO for readjudication on merits after granting the assessee adequate opportunity of being heard. The assessee is also directed to produce the directors of the company (sellers) to substantiate the identity, creditworthiness and source of funds and transactions made on unlisted equities.

4. In the result, appeal of the assessee is partly allowed for statistical purposes.

Order dictated and pronounced in the open court on 09/10/2025.

Sd/-

(RATNESH NANDAN SAHAY)

लेखा सदस्य / ACCOUNTANT MEMBER

Sd/-

(GEORGE MATHAN)

न्यायिक सदस्य / JUDICIAL MEMBER

राँची Ranchi; दिनांक Dated 09/10/2025

Prakash Kumar Mishra, Sr.P.S.

आदेश की प्रतिलिपि अद्येषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant- .
2. प्रत्यर्थी / The Respondent-
3. आयकर आयुक्त(अपील) / The CIT(A),
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, राँची / DR, ITAT, Ranchi
6. गार्ड फाईल / Guard file.

सत्यापित प्रति //True Copy//

आदेशानुसार/ BY ORDER,

(Senior Private Secretary)

आयकर अपीलीय अधिकरण, राँची / ITAT, Ranchi